18.15 hrs.

APPROPRIATION (RAILWAYS) VOTE ON ACCOUNT BILL*, 2004

Title: Introduction of the Appropriation (Railways) Vote on Account Bill, 2004.

MR. SPEAKER: The House will now take up item No.16.

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2004-2005 for the purposes of Railways.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2004-05 for the purposes of Railways."

The motion was adopted.

SHRI NITISH KUMAR: I introduce** the Bill.

MR. SPEAKER: Now the House will take up Item No.17. The Minister may now move that the Bill be taken into consideration.

SHRI NITISH KUMAR: I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2004-2005 for the purposes of Railways, be taken into consideration."

*Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 3.2.2004.

**Introduced with the Recommendation of the President.

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2004-2005 for the purposes of Railways, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill

Clause I, the Enacting Formula and the Long Title were added to the Bill.

SHRI NITISH KUMAR: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.
